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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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*Date of Decision: 21<sup>st</sup> February, 2025*

+ W.P.(C) 2056/2025  
MR. BRIJ MOHAN GUPTA

.....Petitioner

Through: Mr. Arpit Bhalla, Mr. Tushar and Mr. Arun Kumar, Advocates along with Petitioner.

versus

UNION OF INDIA & ORS.

.....Respondent

Through: Ms. Iram Majid, CGSC With Mr. Mohd. Suboor and Mr. M. Seham Khan, Advocates for R-1.  
Mr. Arun Aggarwal with Mr. Shivam Saini and Mr. Satyadev Prakash, Advocates for R-3/Bank of Baroda.  
Mr. Ramesh Babu and Ms. Tanya Chowdhary, Advocates for RBI.

**CORAM:**  
**HON'BLE MR. JUSTICE MANOJ JAIN**  
**J U D G M E N T (oral)**

**CM APPL. 9687/2025 (Exemption)**

Exemption allowed, subject to all just exceptions.

**W.P.(C) 2056/2025**

1. Learned counsel for respondent No.3/Bank of Baroda seeks permission to place on record certain documents.
2. Such documents are taken on record.
3. A copy thereof, has been supplied to learned counsel for petitioner during the course of hearing.



4. According to Mr. Arun Aggarwal, learned counsel for respondent/Bank of Baroda, there is nothing further to be done in the present matter by Bank of Baroda and the petitioner can always pursue his remedy with Reserve Bank of India.

5. It is noticed that earlier a complaint was lodged by petitioner with Reserve Bank of India and the same was disposed of on 12.12.2024 while observing that the petitioner had not filed his complaint with concerned bank i.e. Bank of Baroda before approaching RBI and, therefore, the same was directed to be closed. Simultaneously, the Reserve Bank of India had also forwarded the complaint in question to Bank of Baroda for their review and response and it was also mentioned that if RBI does not receive any response from Bank of Baroda then the petitioner may file a fresh complaint with RBI Ombudsman on the <https://cms.rbi.org.in>.

6. Learned counsel for petitioner submits that in view of the stand now taken by Bank of Baroda, he would, accordingly, file complaint afresh with RBI Ombudsman and, therefore, at the moment, he does not press his present writ petition. He, however, seeks liberty to approach the Court again, in case, his grievance is not taken care of, in appropriate manner by RBI.

7. Mr. Ramesh Babu, learned Standing counsel for respondent/Reserve Bank of India is also present and assures that as and when any such complaint is filed, it will be ensured that the same is decided in accordance with law.

8. The petition stands disposed of in aforesaid terms.

**(MANOJ JAIN)  
JUDGE**

**FEBRUARY 21, 2025/ss**